

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF E COMMERCE MAGNUM SOLUTION LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	E Commerce Magnum Solution Limited
2.	Date of incorporation of corporate debtor	21/10/1999
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100MH1999PLC122294
5.	Address of the registered office and principal office (if any) of corporate debtor	One BKC, A Wing 1401, Plot No. C-66, G Block, Bandra Kurla Complex, Bandra (East), Mumbai City, Mumbai, Maharashtra, India, 400051
6.	Insolvency commencement date in respect of corporate debtor	July 01, 2024
7.	Estimated date of closure of insolvency resolution process	December 28, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ayyagari Viswanadha Sarma Reg. no. IBBI/IPA-001/IP-P-01524/2018-2019/12396
9.	Address and e-mail of the interim resolution professional, as registered with the Board	ayya.vish@gmail.com Building 03, Flat 301 , My Home Vihanga, Gopanpally Village, Serlingampally Mandal, Telangana, 500046
10.	Address and e-mail to be used for correspondence with the interim resolution professional	inmomentumip@deloitte.com Deloitte India Insolvency Professionals LLP, One International Centre, 32nd Floor, Tower 3, Senapati Bapat Marg, Elphinstone (W), Mumbai – 400013
11.	Last date for submission of claims	15 th July, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable yet
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable yet
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of E Commerce Magnum Solution Limited on 1st July, 2024.

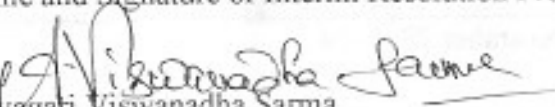
The creditors of E Commerce Magnum Solution Limited, are hereby called upon to submit their claims with proof on or before 15th July, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

s/d 
Ayyagari Viswanadha Sarma



Interim Resolution Professional for E Commerce Magnum Solution Limited
Insolvency Professional - Regn. No.: IBBI/IPA-001/IP-P-01524/2018-2019/12396
Authorisation for Assignment No.-AA1/12396/02/171024/106113 (Valid till 17 October 2024)

Date: 4th July 2024

Place: Mumbai